

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 192/TT/2013

Sub: Petition under Section 63 of the Electricity Act, 2003 for the Adoption of Tariff (Transmission Charges) in respect of the transmission system being established by Vizag Transmission Limited (A wholly owned subsidiary of Power Grid Corporation of India Limited).

Petition No. 193/TL/2013

Sub: Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, terms and conditions for Grant of Transmission License and other related matters) Regulation, 2009 in respect of Grant of Transmission License to Vizag Transmission Limited.

Date of Hearing : 15.10.2013

Coram : Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Vizag Transmission Limited

Respondents : Tamil Nadu Generation and Distribution Corporation Limited
& Others

Parties present : Shri B. Vamsi, VTL
Shri S. Ravi, VTL
Shri Debassish Das, Advocate, RECTPCL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri A.M. Pavgi, PGCIL
Shri Sumod Thomas, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the present petitions have been filed under sections 63 and 14 of the Electricity Act, 2003 for adoption of tariff and grant of transmission license, respectively. He further submitted that the Government of India, Ministry of Power, vide notification dated 4.1.2013, 8.10.2012 and 7.10.2011 notified REC Transmission Project Company Limited as the Bid Process Coordinator for the purpose of selection of bidders as transmission service provider to establish

transmission system for “System Strengthening in Southern Region for import of power from Eastern Region” through Tariff Based Competitive Bidding process on build, own, operate and maintain basis. The Bid Evaluation Committee appointed by BPC has certified PGCIL as successful bidder with lowest levelised transmission charges. PGCIL acquired the petitioner after execution of the Share Purchase Agreement on 30.8.2013. The representative of the petitioner requested the Commission to adopt transmission tariff as mentioned in Transmission Service Agreement.

2. The Commission observed that the licensee should not approach the Commission for extension of time for execution of the project or for increase in the transmission charges over and above what is permissible under the provisions of the TSA.

3. The Commission directed the petitioner to file an affidavit by 25.10.2013 that the execution of the transmission project shall not be delayed due to time taken in obtaining statutory clearances required under the RfP and Transmission Service Agreement or adjudication of any claim of the petitioner arising under the TSA.

4. Learned counsel for REC submitted that all the provisions of the competitive bidding guidelines have been complied with in this case and requested to adopt the transmission charges.

5. Learned counsel for the Tamil Nadu Generation and Distribution Corporation Limited sought one week's time to file its reply which was allowed by the Commission.

6. The Commission directed the Tamil Nadu Generation and Distribution Corporation Limited to file its reply by 25.10.2013 with an advance copy to the petitioner, who may file its rejoinder, if any on or before 31.10.2013.

7. Subject to the above, the Commission reserved order in the petitions.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**